



**BEFORE THE NATIONAL GREEN TRIBUNAL,
(EASTERN ZONE BENCH), KOLKATA
ORIGINAL APPLICATION NO. 103 OF 2025/EZ**



BETWEEN

MAHENDRA PRAKASH SOREN

..... **PETITIONER**

-VS-

STATE OF JHARKHAND & ORS.

..... **RESPONDENTS**

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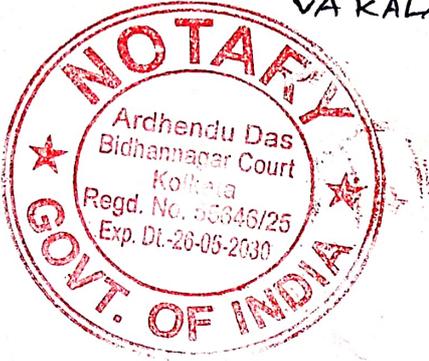
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Dipankar Thakur
DIPANKAR THAKUR
Advocate

Enrollment No. -F./1809/2023.....

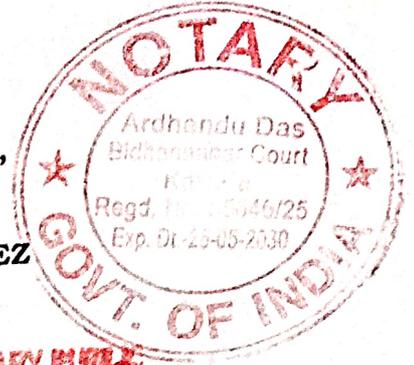
Mob. No. 9434214268.....

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No. NO. 577 of 2025

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BEFORE THE NATIONAL GREEN TRIBUNAL,
(EASTERN ZONE BENCH), KOLKATA
ORIGINAL APPLICATION NO. 103 OF 2025/EZ



BETWEEN

BEFORE THE NOTARY PUBLIC
AT BIDHANAGAR
DIST NORTH 24 PARGANAS

MAHENDRA PRAKASH SOREN

..... PETITIONER

-VS-

STATE OF JHARKHAND & ORS.

..... RESPONDENTS

**Counter Affidavit on behalf of the respondent No. 9 to the Original
Application filed by the petitioner.**

I, Md. Noorujjaman Shekh, son of Manjur Shekh, aged about 36 years, by faith - Muslim, by occupation - Business, residing at Village and P.O.: Rahaspur, District: Pakur, Jharkhand, Pin Code: 816107, do hereby solemnly affirm and say as follows::

1. That I am one of the partners of the Stone Crusher unit namely M/S N. J. P. Stone Works, i.e. respondent no. 9 herein and I am also well acquainted with the facts and circumstances of the instant case. I am

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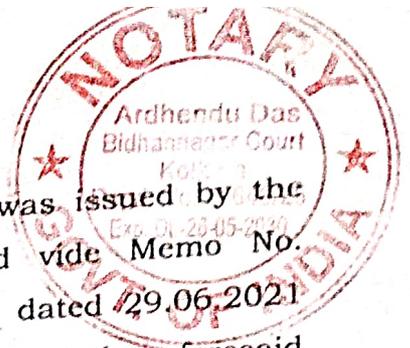
duly authorized and competent to make sign and affirm this affidavit for and/or on behalf of the Respondent no. 9 herein.



2. A copy of the instant application along with the solemn order dated 01.07.2025 passed by the Hon'ble Tribunal (hereinafter referred as the "said application") was served upon me on 29/6/2025.... I have perused the said application and have understood the purported, contents and/or tenor thereof.
3. Before dealing with the allegations and/or statements and/or averments made in the various paragraphs of the said application, I say and submit that the said application contains incorrect allegations and/or averments and/or statements carefully put in between the facts of the case only with the ulterior motive to mislead this Hon'ble Tribunal. It is made clear herein that the allegations and/or averments and/or statements which are not specifically dealt with by me hereinafter are deemed to be set out hereafter and traversed ad-seriatim. I reserve my right to make further submissions on the issue at the time of hearing, if necessary.
4. Before dealing with the various allegations and/or statements and/or averments contained in the said application. I respectfully say and submit that:
 - a) The unit of the respondent no. 9 has been operating for the production of Stone Chips and Stone Dust. The unit has also a Stone Mines for the production of Stone Boulders. There is no such operation and/or functioning in the said unit wherefrom the respondent no. 9 by reason of its activities could contribute to any form of environmental damage.

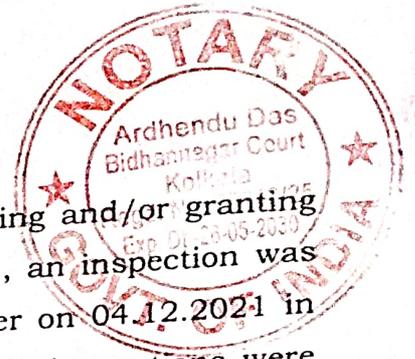
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- b) Certificate of Consent to Establish (CTE) was issued by the Jharkhand State Pollution Control Board vide Memo No. JSPCB/HO/RNC/CTE-10203708/2021/179 dated 29.06.2021 and the same is valid till date. Photocopy of the aforesaid Certificate of Consent to Establish (CTE) is annexed hereto and marked as "Annexure R-1".
- c) Certificate of Consent to Operate (CTO) was issued by the Jharkhand State Pollution Control Board vide Memo No. JSPCB/HO/RNC/CTO-22393070/2025/1736 dated 24.06.2025 and the same will be valid up to 30.06.2027. Photocopy of the aforesaid Certificate of Consent to Operate (CTO) is annexed hereto and marked as "Annexure R-2".
- d) Certificate of Environment Clearance (EC) being EC Identification No. ~~EC/SHAM/218-19/2235~~ ^{209/691} dated ...8...11/2019.. was issued by the Member Secretary, State Level Environment Impact Assessment Authority, Jharkhand for operation Stone Mines in the name of the Respondent no. 9. Photocopy of the aforesaid Certificate of Environment Clearance (EC) is annexed hereto and marked as "Annexure R-3". It is pertinent to mention that the blasting time in the said Stone Mines is 12 pm to 1 pm per day.
- e) The Circle Officer, Hiranpur, by way of a Memo Being No. 635 dated 07.12.2021, had issued permission for establishing the said Stone Crusher Unit in the plot of land being Plot Nos. 265 and 266 under Mouza: Siulidanga in the name of the respondent no. 9 herein. Photocopy of the aforesaid letter dated 07.12.2021 is annexed hereto and marked as "Annexure R-4".

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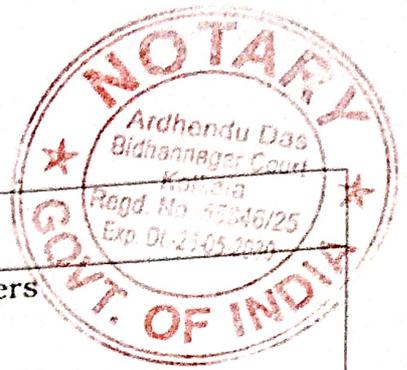


- f) It is pertinent to mention that before issuing and/or granting the aforesaid permission dated 07.12.2021, an inspection was conducted by the office of the Circle Officer on 04.12.2021 in the said land in question and the following observations were found from the Check Slip:

1. The distance from the nearest village	300 Meters
2. Mandir, Masjid and any other religious place	Not found
3. Distance from the National Highway	30 Kilometers
4. Distance from the State Highway	04 Kilometers
5. Distance from the District Road	66 Meters
6. Distance from the Railway Track	22 Kilometers
7. Distance from the Village Road	Village road is in bad condition
8. Distance from the Forest Area	Notified by the Forest Department
9. Distance from the Human Habitation	300 Meters
10. Distance form the	500 Meters

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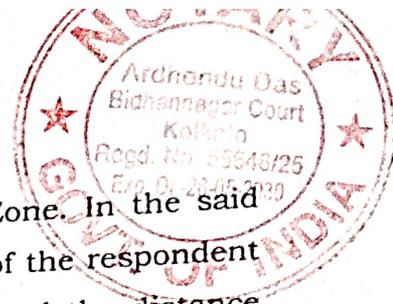
Dam and/or Reservoir	
11. Distance from the River	500 Meters
12. Distance from the Educational Institutions	500 Meters
13. Distance from the Hospitals	500 Meters
14. Distance from the Interstate Line of Control	25 Kilometers
15. Distance from the Monuments and/or Archeological Establishments	Not found

Photocopy of the aforesaid Check Slip dated 04.12.2021 is annexed hereto and marked as "Annexure R-5".

- g) The respondent no. 9 herein, by way of a Deed of Lease, is in possession in the said land in question for operating the said unit and the said Deed of Lease will be valid till 2029. The respondent no. 9 craves leave to produce the aforesaid Lease Deed before the Hon'ble Tribunal at the time of hearing, if necessary.
- h) The Divisional Forest Officer, by way of a Letter No. 490 dated 06.03.2021, had submitted a report in connection with the distance of the unit of respondent no. 9 from notified forest,

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National Park, Sanctuary and Eco Sensitive Zone. In the said report, it was specifically stated that the unit of the respondent no. 9 is outside the notified forest boundary and the distance between the said unit and Reserved/Protected Forest is more than 250 meters. The said unit is not situated within a radius of 10 km. from the National Park as well as Wild Life Sanctuary. The said unit is also not situated in any Eco Sensitive Zone. Moreover, the said unit is also not situated within a radius of prohibited category of Eco Sensitive Zone area. Photocopy of the aforesaid report dated 06.03.2021 is annexed hereto and marked as "Annexure R-6".

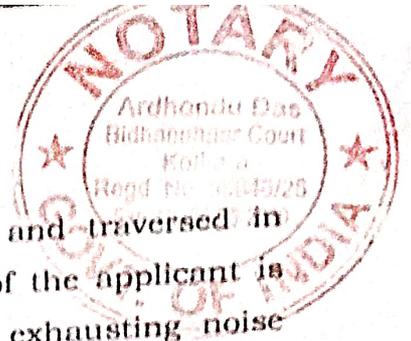
- i) The respondent no. 9 herein had obtained the Certificate of Dealer Registration from the competent authority of the Government of Jharkhand and the License was issued by the Inspector of Factories, Factory Inspection Department, Government of Jharkhand in the name of the respondent no. 9 herein. Photocopies of the aforesaid Certificate of Dealer Registration and License are annexed hereto and collectively marked as "Annexure R-7".

5. Now I proceed to deal with the various averments and/or statements made in various paragraphs of the said affidavit. The statements and/or averments which are not specifically dealt with hereinafter are deemed not to be admitted.

6. With regard to the statements made in paragraph nos. 1 to 5 of the said application, I repeat and reiterate the statements made in various paragraphs of the instant affidavit and any of the statements and/or averments and/or allegation made therein which are not borne out from the records and/or which are contrary thereto and/or

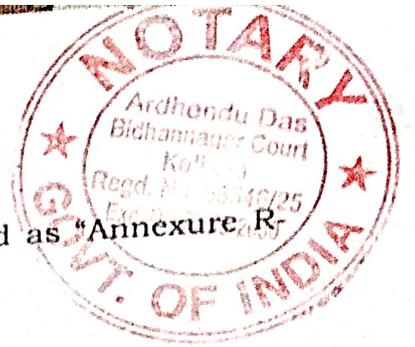
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inconsistent therewith are deemed to be denied and traversed in seriatim. It is specifically denied that the village of the applicant is badly affected by the extreme air pollution and exhausting noise pollution by operating the stone mining and stone crusher unit of the respondent no. 9 herein or that the unit of the respondent no. 9 herein has been operating by violating the terms and conditions of the Certificate of Consent to Operate and the Certificate of Environment Clearance or that the respondent no. 9 herein has been generating dust pollution in the local area or that there is no boundary wall in the said unit or that no green belt has been developed in the unit or that the respondent no. 9 herein has been carrying uncovered and illegal transposition of crushed materials or that the respondent no. 9 is operating the said unit as well as Stone Mining for the period of 24 hours or that the said unit is discharging fugitive emission or that the respondent no. 9 herein has never sprinkle water. It is stated that there is no violation of the terms and conditions of the Certificate of "Consent to Operate as well as the Certificate of Environmental Clearance. Greenery has already been developed in terms of the Certificate of Environmental Clearance. All internal roads have already been completed and the said unit is surrounded by the Boundary Wall. Sprinkling of water is done regularly in the internal road. One number of continuous air monitoring station as per Environmental Clearance Condition has been set up in the said unit and is in operation. The said Stone Crusher Unit has been operating by the respondent no. 9 herein from 10 AM to 6 PM. No fugitive emission or dust has been generated by operating the said unit. In the Report of the Circle Officer, Hirapur dated 04.12.2021, it was specifically stated that there were no religious place, village, school and hospital nearby to the land in question of the said unit. Photocopies of the Green Belt, boundary wall, sprinkling of water, internal roads and air monitoring

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station are annexed hereto and collectively marked as "Annexure R-8".

7. With regard to the statements made in paragraph nos. 6 to 10 of the said application, I repeat and reiterate the statements made in various paragraphs of the instant affidavit and any of the statements and/or averments and/or allegation made therein which are not borne out from the records and/or which are contrary thereto and/or inconsistent therewith are deemed to be denied and traversed in seriatim. It is specifically denied that the distance of the said unit from the agricultural land is 50-100 meters or that the dust emitting from the said unit directly affects the agricultural land of the village. It is stated that the respondent no. 9 is operating the Stone Mine and the said unit without contributing any kind of pollution in the locality and no complaint was lodged by the local inhabitants against the said unit in any manner whatsoever.

8. With regard to the statements made in paragraph nos. 11 to 15 of the said application, I repeat and reiterate the statements made in various paragraphs of the instant affidavit and any of the statements and/or averments and/or allegation made therein which are not borne out from the records and/or which are contrary thereto and/or inconsistent therewith are deemed to be denied and traversed in seriatim. It is specifically denied that continuous blasting at a time in day or night done by the respondent no. 9 herein. It is stated that there is no suppression on the part of the respondent no. 9 herein at the time of receiving permission from the competent authority. I further specifically deny that ground water has been reduced by operation of Stone Mines. I state that strict proof should be produced

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by the applicant before the Hon'ble Tribunal before submitting such false allegations.

9. Save and except matters of record and save what has been stated by me hereinbefore I do not admit any statement, averment, contention, submission as made/raised in the said application as if the same are expressly denied by me in seriatim and specifically traversed.
10. That the statements contained in paragraph nos. 1 to 3 of the foregoing affidavit are true to my knowledge and those contained in paragraph nos. 4 and 6 are information derived from the records of the case and the rests are my humble submissions before the Hon'ble Tribunal.

M. N. Das

DEPONENT

S. P. Thakur

Advocate.

AD

ARDHENDU DAS
★ NOTARY ★
GOVT. OF INDIA
Regd. No. 66646/25
Bidhannagar Court
Dist.-North 24 Pgs.

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JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No.: JSPCB/HO/RNC/CTE-10203708/2021/179

Dated : 2021-06-29

Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Reference: Application (s) No.- 10203708 / dated : 07/04/2021 of M/S N J P STONE WORKS (STONE CRUSHER), MD NOORUJJAMAN SHEKH AND PARTNERS for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

2. Documents Relied Upon:

(a) The content of check list dated 17.03.2021 (inspection report) of Regional Officer, Regional Office Cum-Laboratory, J.S.P.C. Board, Dumka.

(b) The content of Distance Certificate issued by DFO, Pakur Forest Division vide letter No 490 dated 06/03/2021 stating that the distance of project location from reserved forest / protected forest is more than 250m and the project location does not come under no mining zone.

(c) The Content of Distance Certificate issued by DFO, Wildlife Division Hazaribagh vide letter No 673 dated 01/04/2021 stating that there is no any National Park, Wildlife Sanctuary, ESZ located within 10 km distance from project location and the proposed project does not come under prohibited category of ESZ.

(d) The content of as a raw material the unit has uploaded self declaration to procure Raw material from valid Stone Mines.

(e) The content of affidavit for Land Rent Agreement dated 26/03/2021 & 07/04 2021 valid upto 25/02/2026 & 06/03/2026.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza- SIULIDANGA NO-67, P S -HIRANPUR, District-PAKUR as follows:

Project	Site-Area		Investment (Rs)/ Year	Product & Capacity	Period of CTE
	Plot Nos.	Area			
Before Expansion	Mauza – Siulidanga No-67, J.B. No. – 03; Plot Nos. – 265 & 266	07 Bigha 00 Katha 06 Dhur	Rs. 150 Lakhs	product – Stone Chips & Stone Dust of capacity – 9,000 CFT/Day & 1,000 CFT/Day	Date of Issue to six months

(A) Specific Conditions:~~18~~

1. That, the occupier shall install fixed type water sprinklers to cover all dusty places in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
2. That, the occupier shall construct wind breaking wall of 10 ft. height & shall make internal roads pucca and shall maintain a good housekeeping by regular cleaning and wetting of the haul roads and the premises.
3. That, the occupier shall cover to crusher screen and conveyors with steel sheet or such other material cover the free fall of stone chips and dusts with steel ring fitted rubber chute and shall cover the point from all sides (except material exit side) by wind breaking wall of suitable height.
4. That, the occupier shall store all raw materials and products under shed and shall, as far as practicable, do their processing and transfer under foolproof cover (s) and shall install dust catchers over uncovered spaces of processing and transfers.
5. That, the occupier shall obtain raw material from valid source.
6. That, the occupier shall maintain register for receipt of raw material, production and dispatch and submit return to the Board.
7. That, the occupier shall harvest rain water and recharge it to the ground or by scientific method as approved by Central Ground Water Board and State Ground Water Directorate.
8. That, the occupier shall construct boundary wall along the periphery of minimum 10' height.
9. That, the occupier shall submit the ambient air quality monitoring report and noise level monitoring report before and after commissioning of the plant.
10. That, the occupier shall submit photographs to establish the compliance of the aforesaid conditions at the time of submission of CTO application.

(B) General Conditions :

- (1) That, the occupier shall construct pucca (i) minimum ten feet high boundary wall and (ii) approach road and internal roads and shall keep the premises neat and clean and tidy.
- (2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gases collect(s) and undergo (es) cleaning and clean air goes out.
- (3) That, the occupier shall install such automatic inbuilt system(s) that process flue gas(es) / process gas(es) and undergo(es) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.

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(4) That, the occupier shall have D G Set(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm .

(5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).

(6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.

(7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.

(8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.

(9) That, this CTE is valid subjected to the validity of mining Lease / Mining Plan / Ecofriendly / Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

(10) That, this CTE is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.

(11) That, this CTE shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

(12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.

4. **That, this CTE shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.**
5. **That, this CTE is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTE will be revoked if any of the information/ documents/ certificates/ undertaking given by the occupier is found false/fictitious/forged in future.**
6. **This order shall be valid subject to compliance of all other legal requirements applicable to the unit.**
7. **The State Board reserves the right to revoke, withdraw or make any reasonable variation / change / alteration in condition of this consent.**

This is issued with the approval of the competent authority

Memo No. : JSPCB/HO/RNC/CTE-
10203708/2021/179

RAJIVA
KUMAR
SINHA


Digitally signed by
RAJIVA KUMAR
SINHA
Date: 2021.06.29
22:14:37 +05'30'

(Rajiva Kumar Sinha)
Section Head, Dumka

Copy to : Shri John Hansda, Prop., M/s N J P Stone Works (Stone Crusher), At- Siulidanga, Place:
Hiranpur, P.O.: Hiranpur, District: Pakur/ Director of Industry, Government of Jharkhand, Ranchi/ Director
of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories,
Ranchi/ D.F.O., Pakur/ D.M.O., Pakur / Regional Officer, Jharkhand State Pollution Control Board, Dumka
for information & necessary action.

RAJIVA
KUMAR SINHA
(Rajiva Kumar Sinha)
Section Head, Dumka

Digitally signed by RAJIVA
KUMAR SINHA
Date: 2021.06.29 22:14:57
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JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-22393070/2025/1736

Dated : 2025-06-24

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2025-06-02 of M/S N J P STONE WORKS (STONE CRUSHER), Occupier Name : MD NOORUJJAMAN SHEKH AND PARTNERS for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981..

2. **Documents Relied Upon:**

(a) The content of Consent to Establish (CTE) Ref No.- JSPCB/HO/RNC/CTE-10203708/2021/179, dated- 29.06.2021 at Mauza – Siulidanga No. 67, J.B. No. 03; Plot Nos. – 265 & 266, Area-07 Bigha 00 Katha 06 Dhur Investment Rs. 150.0 Lac for the production capacity of Stone Chips– 9,000 CFT/Day and Stone Dust-1,000 CFT/Day of this office.

(b) The content of Consent-to-Operate granted vide Ref No- JSPCB/HO/RNC/CTO-19324752/2024/1195 Dated: 2024-07-26 production of Stone Chips– 9,000 CFT/Day, Stone Dust 1,000 CFT/Day valid till 31/05/2025 of this office.

(c) The content of Inspection Report (I/R), Ref No.1227 dated 24.05.2025 of R.O. Dumka.

(d) The content of Affidavit vide ref No 30 dated 12.03.2025 stating that the procurement of raw material will be done from mines having valid CTO.

(e) The content of notarized land agreement 3. Two notarized land agreement (i) Notarized Land Rent Agreement bearing Sl. No. – 703 dated 15.04.2023 between Mose Tudu and other and MD Noorujjaman Shekh J.B. No.: 03, Khesra No.: 58 in Mauza – SIULIDANGA NO-67, P S -HIRANPUR, District - PAKUR over an area of 02 Bigha valid for a period of 4 years 11 months

(ii) Notarized Land Rent Agreement bearing Sl. No. – 701 dated 15.04.2023 between Lkhan Tudu and other and MD Noorujjaman Shekh J.B. No.: 03, Khesra No.: 57 in Mauza – SIULIDANGA NO-67, P S -HIRANPUR, District -PAKUR over an area of 02 Bigha 07 Katha valid for a period of 4 years 11 months.

(iii) Notarized Land Rent Agreement bearing Sl. No. – 702 dated 15.04.2023 between Jetha Hansda and other and MD Noorujjaman Shekh J.B. No.: 23, Khesra No.: 59 in Mauza – SIULIDANGA NO-67, P S -HIRANPUR, District -PAKUR over an area of 02 Bigha 12 Katha 10 Dhur valid for a period of 4 years 11 months.

(iv) Notarized Land Rent Agreement bearing dated 06.05.2024 between Simon Tudu and other and MD Noorujjaman Shekh J.B. No.: 03, Khesra No.: 265 in Mauza – SIULIDANGA NO-67, P S -HIRANPUR, District -PAKUR over an area of 03 Bigha 02 Katha 06 Dhur valid for a period of 4 years 11 months (plot mentioned in CTE.)

(v) Notarized Land Rent Agreement bearing dated 03.05.2024 between Pradhan Tudu and other and MD Noorujjaman Shekh J.B. No.: 03, Khesra No.: 266 in Mauza – SIULIDANGA NO-67, P S -HIRANPUR, District -PAKUR over an area of 03 Bigha 18 Katha 00 Dhur valid for a period of 4 years 11 months (plot mentioned in CTE.)



3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -SIULIDANGA NO-67 , P S -HIRANPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To
Before Expansion	J.B. No. - 03; Plot Nos. - 265 & 266 (As per CTE)	07 Bigha 00 Katha 06 Dhur (As per CTE)	275 Lakhs (Revised Project cost)	Stone Chips- 9,000 CFT/Day, Stone Dust 1,000 CFT/Day	30/06/2027

(A) Specific Conditions:

1. That, the occupier shall install dry fog mist type water sprinklers to suppress the fugitive dust emission from crushers & plying of heavy vehicles.
2. That, the occupier shall construct and maintain pucca boundary wall of minimum ten feet height all around the four sides.
3. That, the occupier shall construct at least 10 feet high wind breaking wall.
4. That, the occupier shall install fixed type water sprinklers to cover all dusty place in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
5. That, the occupier shall install scientifically designed adequate number of sprinklers with requisite hydraulic pressure and shall ensure that the sprinklers remain in operation during crushing period.
6. That the occupier shall ascertain that conveyor belts be covered /enclosed to avoid fugitive emission, without side-gaps, in enclosure and belts.
7. That, the occupier shall cover screen and jaw crusher with steel sheet or such other material cover the free fall of stone chips and dusts with steel ring fitted rubber chute.
8. That, the occupier shall make all road pucca and shall maintain good housekeeping by regular cleaning & wetting of the premises and dust prone areas.
9. That, the occupier shall obtain raw material only from valid source only and the occupier will be responsible for that.

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10. That, the occupier shall store all raw materials and products under shed and shall as far as practicably do their processing and transfer under foolproof cover(s) and shall install dust catchers over uncovered spaces of processing and transfers.
11. That, the occupier shall maintain register for production and dispatch and submit return to the Board.
12. That, the occupier shall submit photographs of wind breaking wall, boundary wall and cover to screen and crusher at the time of submission of CTO application.
13. That, the proponent shall carry out transportation of stone boulders and stone chips in fully covered transport vehicles and agreement with the transporters must be done to this effect mentioning that the transport order shall be terminated, if uncovered vehicles be found plying on the road.
14. That, the occupier shall install plant and machineries within comprehensive covers and dust containment cum suppression system for containment of dust from stone crusher.
15. That, the occupier shall not do crushing activities beyond the period of CTO unless and until the occupier has (have) obtained Consent to operate from the Jharkhand State Pollution Control Board.
16. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or every year as per Board's office order B-44, dated 11.07.2023.
17. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water(Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.
18. That, the occupier shall submit compliance of this CTO conditions every year to the Board along with the recent analysis reports of Ambient Air Quality and Noise Monitoring from JSPCB lab portal and also with the CTO renewal application 120 days prior to the expiry of this CTO successively.
19. That, the occupier shall submit ambient air quality and Noise level monitoring reports every year to the Board.
20. That the occupier shall be liable for any discrepancy in the matter of land ,if ever arises.
21. The occupier shall install USEPA approved PM 10 analyser and shall ensure uninterrupted connectivity to JSPCB server.

(B) General Conditions :

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

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S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

**Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.**

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- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	600 µg/m ³

- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
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- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
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- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.
- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.

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4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

Amrita Mishra
Digitally signed by Amrita Mishra
Date: 2025.06.24 15:52:13
+05'30'

[Amrita Mishra]
Divisional Head, Dumka

Dated : 2025-06-24

Memo No. : JSPCB/HO/RNC/CTO-
22393070/2025/1736

Copy to: M/s N J P Stone Works (Stone Crusher), At-Siulidanga, Place: Hiranpur, P.O.: Hiranpur, District: Pakur/Chief Inspector of Factories, Ranchi/ D.F.O., Pakur/ Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/D.M.O., Pakur / Regional Officer, Jharkhand State Pollution Control Board, Dumka for information & necessary action.

Amrita Mishra
Digitally signed by Amrita Mishra
Date: 2025.06.24 15:52:29
+05'30'

[Amrita Mishra]
Divisional Head, Dumka

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State Level Environment Impact Assessment Authority, Jharkhand

Nursery Complex, Near Dhurwa Bus Stand, P.O.+P.S.-Dhurwa, Ranchi, Jharkhand-834 034

E-mail: msscica.jhkr@gmail.com/chr-selaa@hr.gov.in

website: www.jselaa.org

Letter No. - EC/SEIAA/2018-19/2275/2019/691

Ranchi, Date: 08/11/2019

To: Shri Jahrul Haque (Partner)
S/o Shri Riyajuddin Sheikh,
Village - Raghunandanpur,
P.O. - Prithvinagar, Dist - Pakur,
Jharkhand.

Sub: Environmental Clearance for the project "Siulidanga Stone Mine of M/S NJP Stone Works at Plot No. -73P, 74, 75, 76/P, 80/303 at Village - Siulidanga, P.O + P.S Hiranpur, Dist - Pakur Jharkhand. (2.53 Ha)" (Proposal No. SIA/JH/MIN/45383/2019) - regarding.

Ref: Your application no. Nil dated 25.10.2019.

Sir,

It is in reference to "Siulidanga Stone Mine of M/S NJP Stone Works at Plot No. -73P, 74, 75, 76/P, 80/303 at Village - Siulidanga, P.O + P.S - Hiranpur, Dist - Pakur Jharkhand. (2.53 Ha)" submitted by you for seeking prior Environmental Clearances (EC).

This is a Stone Mining Project with an area of 2.53 Ha [Plot No. -73P, 74, 75, 76/P, 80/303]. The latitude and longitude of the project site is 24°41'42.61"N To 24°41'36.44"N and 87°45'14.60"E To 87°45'6.91"E. The nearest railway station is Tilbhita Railway Station 9.25 Km East and nearest airport is Birsa Munda Airport, Ranchi, 292 km SW. Total water requirement is 6.55 KLD (Dust Suppression : 3.77 KLD, Afforestation / Green belt : 0.80 KLD, Drinking / Domestic : 1.98 KLD). The drinking & domestic water need will be fulfilled by taking water from nearby village tube well. As soon as mine void is formed water for green belt and dust suppression will be met from water accumulated in mine void. For the purpose of dust suppression & afforestation water of nearby ponds and rain water harvesting will be used.

The details of mine capacity as per Approved Mining Plan are

Proved Mineable Reserve : 779625 cum

Year-wise Production as per Approved Mining Plan Report for five years is as follows

1 st Year	194400 MT
2 nd Year	185700.6 MT
3 rd Year	194302.8 MT
4 th Year	195129 MT
5 th Year	194594.4 MT

The daily production as per Form-I is 650 max. TPD.

The indicated project cost is Rs 32.83Lakh, a provision of Rs 7.30 Lakh has been indicated for Environment management and CER is Rs. 3.61 Lakh.

N.J.P. Stone Works
Hiranpur, Dist - Pakur
Jharkhand
Jaharul Haque
Partner

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Handwritten signatures and initials at the bottom of the page.

DFO, Wildlife Hazaribagh vide letter no. 1446, dated 26.07.19 certified that there is no Wildlife Sanctuary, Bio-Diversity & Sanctuary located within 10km from project site and, proposed project is not situated in any ESZ.

The DFO, Pakur Division vide letter no. 808, dated 18.07.19 certified that the distance of notified forest is 1020 m from proposed project site and no National Park located within 10km from project site.

The CO, Hiranpurvide letter no. 369/R, dated 20.07.19 has mentioned the plot no. of the project is not recorded as "Jangle Jhari" in R.S Khatiyani & Register II.

DMO, Pakurvide memo no. 1776, dated 14.10.19 certified that altogether total mining in the area is 6.25 Acre (2.53Ha) in the radius of 500 m.

The project site is mentioned in District Survey Report (DSR) of Pakur District.

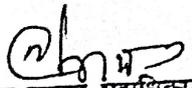
The proposal was appraised by State Level Expert Appraisal Committee (SEAC) and recommended for grant of Environmental Clearance in its meeting held on 04th, 05th, 06th & 07th November, 2019 in the light of Hon'ble NGT, Principal Bench, New Delhi order dated 13.09.18 and MoEF & CC O.M dated 12.12.18.

State Level Environment Level Impact Assessment Authority (SEIAA), Jharkhand in its meeting held on 08th November, 2019 discussed the project proposal along with recommendations made by SEAC and decided to grant EC to the project.

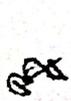
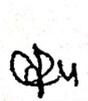
Following the decision of SEIAA, as mentioned above, Environmental Clearance is hereby issued to "Siulidanga Stone Mine of M/S NJP Stone Works at Plot No. -73P, 74, 75, 76/P, 80/303 at Village - Siulidanga, P.O. - P.S - Hiranpur, Dist - Pakur Jharkhand. (2.53 Ha)" alongwith the following conditions -

A. Specific Conditions:

1. This Environmental Clearance is valid subject to the following condition below -
That this project has-
 - a. Obtained all legal rights to operate at concerned place.
 - b. Complied with all existing concerned laws of the land and
 - c. Complied with the decisions of SEIAA on the issue of Environmental Clearance till date.
2. This EC letter is subject to Hon'ble NGT order dated : 13.09.2018 and MoEF & CC O.M. dated : 12.12.2018.
 - a. Providing for EIA, EMP and therefore public consultation for all areas from 5 to 25 Ha falling under category B-2 at par with category B-1 by SEIAA/SEAC as well as for cluster situation wherever it is not provided.
 - b. Form-IM be made more comprehensive for areas of 0 to 5 Ha by dispensing with the requirement for public consultation to be evaluated by SEAC for recommendation of grant of EC by SEIAA instead of DEIAA/DEAC.
 - c. If a cluster or an individual lease size exceeds 5 ha the EIA/EMP be made applicable in the process of grant of prior Environmental Clearance.
 - d. EIA and /or EMP be prepared for the entire cluster in terms of recommendations 5 (supra) of the guidelines for the purpose of recommendations 6, 7 and 8 thereof.
 - e. Revise the procedure to also incorporate procedure with respect to annual rate of replenishment and time frame for replenishment after mining closure in an area.


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N.J.P. Stone Works
M/S NJP Stone Works
Plot No. 73P, 74, 75, 76/P, 80/303
Village - Siulidanga, P.O. - P.S - Hiranpur, Dist - Pakur Jharkhand.
2.53 Ha

f. The MoEF & CC to prepare guidelines for calculation of the cost of restitution of damage caused to mined-out areas along with the Net present value of Ecological services forgone because of illegal or unscientific mining:

3. No mining/activity shall be undertaken in the forest land or deemed forest without obtaining requisite prior forestry clearance.

4. This Environmental Clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT, MoEF & CC and any other Court of Law, if any, as may be applicable to this project.

5. Environmental clearance is subject to obtaining prior clearance from forestry and Wildlife angle including clearance from standing committee of NBWL, as may be applicable to this project (in case any fauna occurs / is found in the Project area or if the area involves forest land or Wildlife habitat i.e. core zone of elephant/tiger reserve etc. and or located within 10 km. of protected area).

6. The project proponent may apply simultaneously for forest and NBWL clearance, in order to complete the formalities without undue delay, which till process on their respective merits, no rights will vest in or accrue to them unless all clearance are obtained.

7. In all Stone Mining projects, depending upon the air pollution estimates based upon fuel use in operations and activities of the respective projects; required monitoring station based air quality monitoring shall be done in the influence area of the project with needed mitigation conditions to ensure sustainable Stone mining as per guidelines, circulars and norms of MOEFCC / Hon'ble NGT or any other directives of regulatory / statutory bodies and competent Courts.

PP to take preventive steps to avoid flash flood conditions arising from mining operations and probable run off in rainy season conditions.

8. The environmental clearance is subject to period of lease of the mine by the Department of Mines, Government of Jharkhand to PP and all other Statutory Conditions as imposed by various agencies / District Authorities are complied with.

9. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, as may be applicable to this project (in case any endangered fauna occurs / is found in the Project area). No damage is to be done to the fauna in general and endangered species in particular, if found in ML area (as mentioned in various schedules). In such case they should be given protection, capture alive with the help of the subject expert and transfer them or handing over them to the concerned authorities. Conservation Plan, if applicable has to be adhered to.

10. The mining operations shall be restricted to ground above water table and it should not intersect the groundwater table. In case of working below the ground water table, prior approval of the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board shall be obtained. Benches height and slope shall be maintained as per approved Mining Plan. The Mining Plan has to be got approved by concerned authorities as per IBM or equivalent agencies. Safety measures shall be adopted in line with DGMS Guidelines.

11. PP shall maintain minimum distance from Reserved / Protected Forests as stipulated in applicable guidelines.

N.P. Stone works
Ministry of Environment & Forests
Government of India
New Delhi

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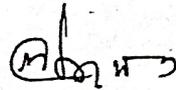
PP

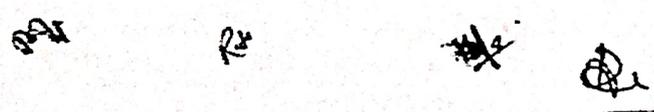
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12. The project proponent shall ensure that no natural watercourse and / or water resources shall be obstructed / diverted due to any mining operations. Adequate measures shall be taken for conservation and protection of the first order and the second order streams, if any emanating passing through the mine lease area during the course of mining operation.
13. The top soil, if any shall temporarily be stored at earmarked site(s) only and it should not be kept unutilized for long. The topsoil shall be used by spreading on the land reclamation and plantation.
14. There shall be no external dump(s). Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Jharkhand State Pollution Control Board, Ranchi and its nearest Regional Office on six monthly basis.
15. Catch drains and siltation ponds of approved size to contain silt & water and its location shall be constructed around the mine working, sub-grade and mineral dump(s) to prevent run off of water and flow of sediments directly into the nearby agricultural fields, and other water bodies. The water so collected should be utilized for watering the haul roads, green belt development etc. A periodical report shall be sent. The drains shall be regularly desilted particularly after the monsoon and maintained properly.
16. Dimension of the retaining wall at the toe of the OB benches within the mine to check run off and siltation shall be based on the rain fall data.
17. Greenbelt of approved width shall be developed all along the length of mine lease area and haul roads. The Project proponent shall do adequate no at least 50 bamboo gabion plantation each year and maintain it for the life of the mine along the transport road and vacant space, preferably along the periphery of mining lease. Fast growing and local species will be planted.
18. Effective safeguard measures such as regular water sprinkling shall be carried out in the identified critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and transfer points. Extensive water sprinkling as per approved plan shall be carried out on haul roads which should be made pucca as per approved specification of Govt. of Jharkhand with suitable water drainage arrangements. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
19. The project proponent shall implement approved conservation measures to augment ground water resources in the area in consultation with the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board.
20. The project proponent shall if required, obtain necessary prior permission/NOC from the competent authorities for drawl of requisite quantity of water required from the source for the project.
21. Suitable rainwater harvesting measures shall be planned and implemented in consultation with the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board.
22. Vehicular emissions shall be kept under control by regular repairing of transport road and regular air quality monitoring. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded. No transportation of stone / sand outside the mine lease area shall be carried out after the sunset.

Mr. P. S. Ghosh
 Mr. Neeraj Kumar
 Mr. Anil Kumar
 Mr. Anil Kumar
 Mr. Anil Kumar


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above
23. No blasting shall be carried out after sunset. Blasting operation shall be carried out only during daytime. Controlled blasting shall be practiced. The mitigative measures for control of ground vibrations and to arrest fly rocks and boulders should be implemented.
 24. Drilling shall either be operated with the dust extractors or equipped with water injection system.
 25. Effective safeguard measures shall be taken to control fugitive emissions so as to ensure that RPM (PM10 and PM 2.5) levels are within prescribed limits.
 26. Pre-placement medical examination and periodical medical examination of the workers engaged in the project conducted by a Registered Medical Officer shall be carried out and records maintained.
 27. The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered flora & fauna.
 28. Provision shall be made for the housing of construction labour at a suitable place away from the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilet / septic tanks, safe drinking water, medical health care, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
 29. Proper Safety measures as per statutory requirement shall be implemented around the mine out Pit prior to closure of site.
 30. A final mine closure Plan along with corpus fund duly approved by Competent Authority shall be submitted to the Jharkhand State Pollution Control Board, Ranchi and to concerned DMO in advance of final mine closure for approval.
 31. The project proponent shall obtain Consent to establish and Consent to Operate from the Jharkhand State Pollution Control Board, Ranchi and effectively implement all the conditions stipulated therein.
 32. The Project Proponent shall submit six monthly report on the expenditure incurred on environmental management plan submitted by them.
 33. Since blasting and mining on Hilllock / Rock out crop may also be carried out, suitable scheme for access / ramp to the highest elevation with gradient shall be submitted for approval from competent authorities.
 34. Approved devices for dust suppression shall be installed.

B. General conditions:

1. No change in mining technology and scope of working should be made without prior approval of the Statutory authorities / Department of Mines, Government of Jharkhand / Jharkhand State Pollution Control Board, Ranchi during the EC period.
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
3. The Project proponent shall make all internal roads pucca as per approved specification of Govt. of Jharkhand and shall maintain a good housekeeping by regular cleaning and wetting of the haul roads and the premises.
4. The Project proponent shall maintain register for production and dispatch and submit return to the Board.
5. The Project proponent shall not cut trees / carry out tree felling in leased out area without the permission of competent authority.
6. Measures should be taken for control of noise levels below prescribed norms in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs / muffs.

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 Partner
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7. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards Oil and grease trap should be installed before discharge of workshop effluents.
8. Personnel working in dusty areas should be provided with protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Detailed report shall be sent to Pollution Control Board periodically.
9. Dispensary facilities for First Aid shall be provided at site.
10. A separate environmental management / monitoring cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
11. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Jharkhand State Pollution Control Board, Ranchi. PP shall carry out CSP activities as per Government Guidelines (% of Profit / turnover) or at least Rs 1 per tonne whichever is higher.
12. The Jharkhand State Pollution Control Board, Ranchi directly or through its Regional Office, shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) by furnishing the requisite data / information monitoring reports.
13. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to Jharkhand State Pollution Control Board and its concerned Regional Office. The criteria pollutant levels namely ; SPM, RSPM, SO₂, NO_x (ambient levels) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the project and displayed at a convenient location near the main gate of the company in the public domain.
14. A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zila Parishad / Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the project proponent.
15. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the Jharkhand State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along the status of compliance of EC conditions and shall also be submitted to the concerned Regional Office of JSPCB by e-mail.
16. All statutory clearances shall be obtained before start of mining operations.
17. It shall be mandatory for the project management to submit six (06) monthly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard copies and soft copies to the regulatory authority concerned Regional Office of MoEF & CC at Ranchi and Jharkhand State Pollution Control Board (J.S.P.C.B.), Ranchi/SEIAA/CPCB.
18. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

विद्या खनन प्रदायिका
प्राप्त

SRINIVASA NARAYAN
Partner
SIO/NO/MS
JSPCB Ranchi

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कार्यालय, अंचल अधिकारी, हिरणपुर।

पत्रांक-635/एम.

प्रेषक,

अंचल अधिकारी,
हिरणपुर।

सेवा में,

जिला खनन पदाधिकारी,
पाकुड़।

हिरणपुर, दिनांक 7/12/2021

विषय :- हिरणपुर अंचल अंतर्गत मौजा-सिउलीडांगा के दाग नं०-265 एवं 266 रकबा 07वी०-00क०-06घूर क्षेत्र पर पत्थर के नवीन डिलर्स लाईसेंस की स्वीकृति हेतु मेसर्स एन० जे० पी० स्टोन वर्क्स, पार्ट० मो० नुरुजमान शेख रहसपुर, पाकुड़ द्वारा दाखिल आवेदन पत्र दिनांक 23.08.2020 के संबंध में प्रतिवेदन।

प्रसंग :- भवदीय पत्रांक-1482/एम०, दिनांक 25.08.202

महाशय,
उपर्युक्त विषयक प्रारंभिक पत्र के आलोक में संबंधित राजस्व उपनिरीक्षक से जाँच करायी गई। जाँच प्रतिवेदन अंचल निरीक्षक के माध्यम से प्राप्त हुआ है। संबंधित राजस्व उपनिरीक्षक के स्थल जाँचोपरसंत एवं रैयतों की सहमति के आधार पर पत्थर के नवीन डिलर्स लाईसेंस हेतु प्रस्तावित भूमि की विवरणी निम्न प्रकार है :-

क्र० सं०	मौजा का नाम एवं थाना नं०	खाता सं०	दाग सं०	खतियानी रकबा वी०-क०-घूर	प्रस्तावित रकबा वी०-क०-घूर	खतियानी रैयत का नाम
1	सिउलीडांगा-07	3	265	03-02-06	03-02-06	सिरमत दुडू
2	सिउलीडांगा-07	3	266	03-18-00	03-18-00	जालहाई दुडू
					07-00-06 (2.319 एकड़)	

राजस्व उपनिरीक्षक द्वारा प्रतिवेदित किया गया है कि स्थानीय जाँच के क्रम में खतियानी रैयत जालहाई दुडू पिता-सिरमत दुडू के वंशजों द्वारा अपथ पत्र के माध्यम से मेसर्स एन० जे० पी० स्टोन वर्क्स, पार्ट० मो० नुरुजमान शेख रहसपुर, पाकुड़ को पत्थर के पत्थर के नवीन डिलर्स लाईसेंस की स्वीकृति हेतु सहमति दी गई है। प्रारंभिक पत्र में मांगी गई विन्दुवार प्रतिवेदन निम्न प्रकार है :-

1. आवेदित भूमि का किस्म क्या है पंजी-11 के अनुसार :- बाड़ी दायम
2. अगर रैयती है तो रैयतों की वंशावली एवं आवेदनकर्ता को सभी रैयतों की सहमति खनन कार्य हेतु प्राप्त है या नहीं -पत्थर के नवीन डिलर्स लाईसेंस की स्वीकृति हेतु रैयतों की सहमति प्राप्त है। रैयतों की वंशावली संलग्न है।
3. आवेदित भूमि कृषि योग्य है या नहीं-आवेदित भूमि पथरीली है।
4. भूमि का उपयोग डिलर्स लाईसेंस के अतिरिक्त अन्य कार्य हेतु उपयुक्त है या नहीं -नहीं
5. संबंधित रैयतों का बयान प्रतिहरताक्षरित किया जाय- संबंधित रैयतों का बयान संलग्न है।
6. आवेदित भूमि अगर खारा भूमि है तो वह पूर्णतः/आंशिक किसी के साथ बन्दोवस्ती तो नहीं है अगर बन्दोवस्ती है तो सक्षम पदाधिकारी द्वारा बन्दोवस्ती की समपुष्टि की गई है या नहीं ? साथ ही बन्दोवस्ती किस प्रयोजन हेतु किया गया था। अगर यह बन्दोवस्ती जमीन खनन के लिए पट्टे पर प्रदान किया जाता है तो बन्दोवस्ती के मूल उद्देश्य पर कोई प्रभाव तो नहीं पड़ेगा - आवेदित भूमि रैयती है।
7. आवेदित भूमि पर डीलर अनुज्ञापि दी जा सकती है या नहीं पर आपकी अनुशंसा :-दी जा सकती है।
8. संलग्न चेक रिलप भर कर सूचानएँ उपलब्ध करा दी गई है।

अतः मेसर्स एन० जे० पी० स्टोन वर्क्स, पार्ट० मो० नुरुजमान शेख रहसपुर, पाकुड़ के नाम से मौजा-सिउलीडांगा, थाना नं०-07, प्लॉट नं०-265 एवं 266 रकबा 2.319 एकड़ भूमि पर पत्थर के नवीन डिलर्स लाईसेंस की स्वीकृति हेतु प्रतिवेदन आवश्यक कार्रवाई हेतु भेजा जाता है।

अनुलग्नक-

1. राजस्व उपनिरीक्षक एवं अंचल निरीक्षक का जाँच प्रतिवेदन मूल में।
2. चेक रिलप।
3. ट्रेसा नक्शा दो प्रतियों में।
4. खतियानी रैयत की वंशावली की मूल प्रति
5. खतियानी रैयत के वंशजों का सहमति पत्र मूल में।
6. खतियानी रैयत के वंशजों का एकरारनामा विलेख की छाया प्रति।

विश्वासभाजन

अंचल अधिकारी
हिरणपुर।

06/12/2021



श्रीवा गौं
अंचल अधिकारी
हिरणपुर।

30

विषय :- हिरणपुर अंचलान्तर्गत गौंजा - सिउलीडांगा
प्लॉट नं० - 265 एवं 266 शकवा - 07 जी० नं० 06
06 थूर क्षेत्र पर पत्थर के नवीन डिलर्स
लाइसेंस की स्वीकृति हेतु मैसर्स स्न० जे०
पी० स्टेन वक्से, पार्स० - मो० नुरुजमान
शेरव बहसपुर, पाकुड़ द्वारा दायित्व आवेदन
पत्र दिनांक 23-08-2020 में अंचल प्रभिकर
के संज्ञा में।

06/12/2021

प्रसंग :- जिला स्तरीय पदाधिकारी पाकुड़ का पत्रांक
1482/अ० दिनांक 25-8-2021

महोदय,

उपर्युक्त विषयक प्राथमिक पत्र के आलोक में
सादर कहना है कि गौंजा - सिउलीडांगा प्लॉट नं०-67
टांग सं०- 265 एवं 266 शकवा - 7-0-6 थूर क्षेत्र पर
पत्थर के नवीन डिलर्स लाइसेंस की स्वीकृति हेतु
मैसर्स स्न० जे० पी० स्टेन वक्से, पार्स० - मो०
नुरुजमान शेरव बहसपुर पाकुड़ द्वारा आवेदन किया
गया है। सर्वे शर्तियां के अनुसार आवेदित सूची
की विवरणी निम्न प्रकार है।

क्र० सं०	गौंजा का नाम	प्लॉट सं०	शकवा सं०	टांग सं०	स्वीकृत शकवा	प्रस्तावित शकवा	किस्म	स्वीकृत क्षेत्र
1	सिउलीडांगा	67	3	265	3-2-6	3-2-6	वाडी क्षेत्र	सिरजपुर डूड
2	सिउलीडांगा	67	3	266	3-18-0	3-18-0	वाडी क्षेत्र	अलाहाबाद डूड

7-0-6

07-0-6

07, 2319 थकड

३

स्वतंत्रायानी रैयत जेलहाई डू पिता-
 सिरमत डू खु खै जेलहाई डू पिता- सिरमत डू
 के वंशाजो द्वारा शपथ पत्र के माध्यम से मेसर्स
 एन ० जे ० पी ० स्टोन व कर्क, पार्ट ०- मै० गुरुजान
 शैख रहसपुर पाकुड़ को पत्थर के नवीन डितर्स
 लाई सैस की स्वीकृति हेतु अपनी सहमति दी गई है
 मंगी गई बिन्दुवार अर्थात्
 प्रतिवेदन निम्न प्रकार है:-

- (1) आवेदित भूमि का किस प्रकार का है (पंजी II के अनुसार है) :- वाडी दौघम
- (2) अगर रैयती है तो रैयती की वंशावली से आवेदनकर्ता को सभी रैयती की सहमति डितर्स लाई सैस हेतु आवेदक को प्राप्त है या नहीं :- पत्थर के नवीन डितर्स लाई सैस की स्वीकृति हेतु रैयती की सहमति प्राप्त है। रैयती का वंशावली संलग्न है।
- (3) आवेदित भूमि कृषि योग्य है या नहीं :- आवेदित भूमि पक्की है।
- (4) भूमि का उपभोग डितर्स लाई सैस के अतिरिक्त अन्य कार्य हेतु उपयुक्त है या नहीं :- नहीं
- (5) सम्बन्धित रैयती का ध्यान भी प्रतिदस्तावेज़ किया जाय :- सम्बन्धित रैयती का ध्यान संलग्न है।
- (6) आवेदित क्षेत्र की भूमि अगर स्वयं अधि है तो वह किसी के साथ बन्दोवस्त है या नहीं :- आवेदित भूमि रैयती है।

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(७) आवेदन क्षेत्र की भूमि पर डीकर अनुसूची दी जा सकती है या नहीं, पर आपका अनुसूची :- दी जा सकती है।

(८) शीतलवन चेक-स्लीप भर कर भुचनारें उपलब्ध करा दी गई है।

आतः मेयर्स ब्लन० जे० पी०

स्टोन बक्का, पार्ट०- ब्ले० नु खजमान शेरन, रहसपुर,
पाकुड़ के नाम से ब्लैज - सिड्डीडींग आना-कै-67
प्लॉट नं०- 265 ब्ले 266 शकवा - 2.319 ब्लकड
भूमि पर पत्थर के नवीन डिजाई लाईसेंस
की स्वीकृति दिया जा सकता है।

- अनुसूचित

Mulky
यात्रा
प्रशासक

विश्वासमान

4-12-21
राजस्व उपनिरीक्षक

R-5

चेक-स्लीप (क्रशर)

मौसमी एन०जे०पी० स्टोन वर्क्स पार्ट० - मो० कुरुखमान

1. आवेदक का नाम एवं पूरा पता :- शेरवा शेरवापुर पाकुड़
2. क- आवेदित भूमि का विवरण :- मौजा :- सिफतीडांजा खाता सं० :- 03
वाग सं० :- 265, 266 रकबा :- आवेदित रकबा :- 2.319 एकड़
प्रस्तावित रकबा :- 2.319 एकड़
- ख- खतियान के अनुसार प्रविष्ट :- शैमरी
- ग- जमाबन्दी की स्थिति :- शैमरी
- घ- यदि गैर गजरुआ खारा भूमि हो तो वन क्षेत्र में पड़ता है या नहीं वन प्रमण्डल पदाधिकारी से समझूट है या नहीं :- वृद्धि शैमरी है।
- ङ- आवेदित भूमि सार्वजनिक भूमि है या नहीं :- नहीं
- च- आवेदित भूमि का स्वामित्व सरकारी है या गैर सरकारी :- गैर सरकारी
3. आवेदित क्षेत्र का रकबा :- 2.319 एकड़ प्रस्तावित रकबा :- 2.319 एकड़
4. आवेदित भूमि का वर्तमान स्वरूप :- क्रशर अधिष्ठापित
5. आवेदित क्षेत्र से निकटतम आवादी वाले गांव की दूरी :- 300 मीटर (अकान 12 आवादी 41)
6. आवेदित क्षेत्र से अगल-बगल मंदिर-मस्जिद अथवा कोई धार्मिक स्थल है या नहीं यदि हां तो कितनी दूरी पर है :- नहीं
7. 1. राष्ट्रीय उच्च पथ से दूरी 30 Km 2. राज्य उच्च पथ से दूरी 4 Km 3. जिला मेटल रोड से दूरी 66 मीटर 4. रेलवे लाईन से दूरी 22 Km
8. मुआवजा :- 3000/- रु० प्रति एकड़ प्रति वर्ष
9. आवेदित क्षेत्र से निकटतम ग्रामीण सड़क की दूरी :- सड़क हुआ है।
10. आवेदित क्षेत्र से वन क्षेत्र की दूरी :- वन विभाग से सौंपा है।
11. आवेदित क्षेत्र से मानव बसाहट (Habitation) की दूरी क्या है? 300 मीटर (अकान 12 आवादी 41)
12. आवेदित क्षेत्र से जलीय निकाय (Dam/Reservoir) की दूरी क्या है? 500 मीटर
13. आवेदित क्षेत्र से नदी (River) की दूरी क्या है? 500 मीटर
14. आवेदित क्षेत्र से शैक्षणिक संस्थान (Educational Institute) की दूरी क्या है? 500 मीटर
15. आवेदित क्षेत्र से चिकित्सालय (Hospital) की दूरी क्या है? 500 मीटर
16. आवेदित क्षेत्र से अंतर्राज्यीय (Interstate) सीमा की दूरी क्या है? 25 Km
17. आवेदित क्षेत्र से राष्ट्रीय धरोहर/पुरातत्वीय (Monuments/Archaeological) महत्व के क्या है? नहीं
18. क्या आवेदित भूमि कोटी सर्वे खतियान यथा रजिस्टर II में जंगल-इण्डी के रूप में दर्ज है? नहीं

अंचल अमीन

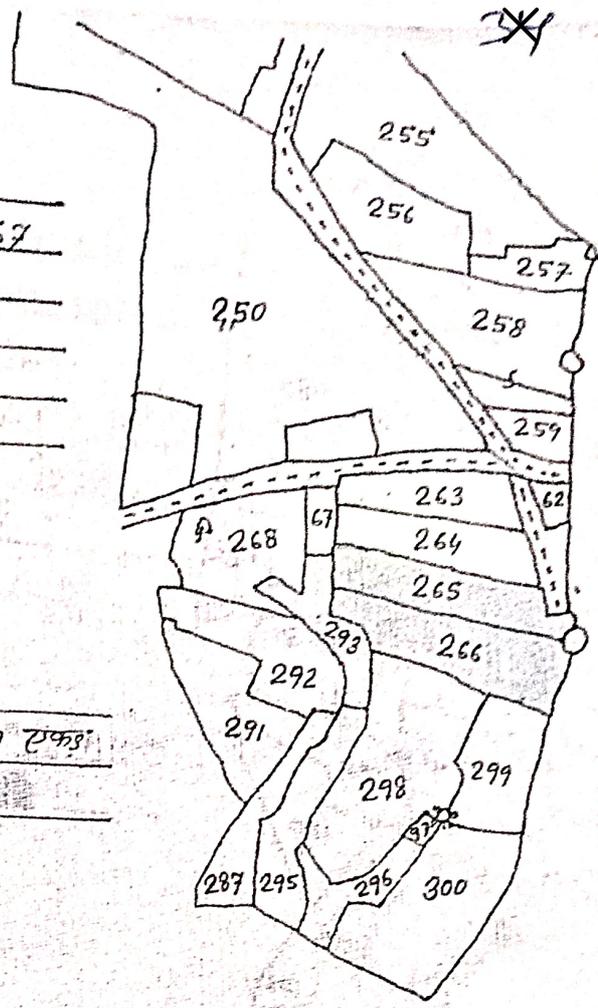
हल्का कर्मचारी

अंचल निरीक्षक

अंबलाधिकारी



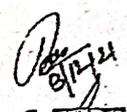
संभाल - पुराना
 मौजा :- सिडली अंगा नं-67
 शाना :- हिरणापुर
 साक-आफस :- पाकुड
 विभा :- पाकुड (आ०)
 रकम :- 16" = 1 मील



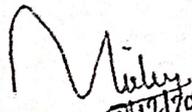
Lease Area - 2.319 एकड़
 Lease Area Index -

श्रमा	दाग	प्रतिमानी	आवेदित	प्रस्तावित
संख्या	संख्या	वकवा	वकवा	वकवा
=	=	वी०-क०-धु	वी०-क०-धु	वी०-क०-धु
03	265	03-02-06	03-02-06	03-02-06
03	266	03-18-00	03-18-00	03-18-00
कुल	रकवा	07-00-06	07-00-06	07-00-06

2.319 एकड़


 अं० अमीक,
 हिरणापुर।

9A-12-21
 रा०-उप०-नि०,
 हिरणापुर।


 अं० नि०,
 हिरणापुर।


 12/12/2021
 अं० अधिकारी,
 हिरणापुर।

R-6

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Annexure-I- Report Format

Distance from notified Forest, National park, Sanctuary & Eco Sensitive Zone

Name of Applicant: MS N J P STONE WORKS

Organization Name: MS N J P STONE WORKS

Email ID: njpstoneworks@gmail.com

Location of Proposed Land: SIULIDANGA

ACK No.-SWSFST180120219610c

Contact: 9006761878

District: PAKUR

Name of the Circle: HIRANPUR

Thana No: 67

Khata No: 03

Latitude of Battery Point: - 24.695385 N

Longitude of Battery Point:- 87.7609983 E

Location of Battery Point: SIULIDANGA

Thana Name: HIRANPUR

Plot/Khesra: 265, 266

S.L	Checkpoint	Division Forest Office	Ranger Forest Office
1	Whether Distance of Project location from Reserved Forest/Protected Forest is 250m ?	Yes	Yes
2	Whether Project Location come under No Mining Zone?	No	No
3	Does there any National Park located within 10 km from project location?	No	No
4	Does there any Wildlife Sanctuary located within 10 km distance from project location?	No	No
5	Does there any ESZ available within 10 km distance from project location?	No	No
6	Whether Proposed project comes under prohibited category of ESZ (Yes or No)?	No	No

Note: (1) This report is based on the documents made available by applicant. Responsibility of any discrepancy in report will lie on the applicant. Further it is stated that the distance from the forest Land is based on the report of Range Officer, Hiranpur (Letter No-75/Dt-25.02.2021) and also available maps and current working plan in Division office.

(2) If the status land as per revenue records is Jungal Jhari, then as per Honb'le Supreme Court's Judgment passed in WP. 202/1995, it will attract provisions of Forest Conservation Act 1980 to carry out non-forestry activities. If in future the legal status of adjoining land is changed from non-forest land to forest land by a government order/ notification, fresh certificate will have to be obtained.

(3) Currently Large Number of Crusher are already operating in different parts of the District and thereby causing large scale air and water pollution there should be an upper limit for the number of quarrying and so crusher units to be permitted in the district. Because of the operation of large scale Stone quarrying and crushing operation causing a great hindrance in the movement of wild animals in General and Elephants in particular and that may led to increase in Man-Animal conflict.

Division- PAKUR FOREST DIVISIONLetter No. 490Date of Issue 06.03.2021

Signature

[Signature]
 Divisional Forest Officer
 Pakur Forest Division
 Pakur

[Signature]

R-7 XG

Certificate of Dealer Registration

FORM 'B'

[Rule-4]



Mineral Dealer Regn. No. J062319526

Year: 2021

1. Name of Dealer (In full) : MD. NOORUJJAMAN SHEKH PATNER OF N J P STONE WORKS
 2. Full Address(with Residential proof) : N J P STONE WORKS,MOUZA-SIULIDANGA,PLOT NO.-265,266,AREA-2,319 ACARE,P.S.-HIRANPUR,DIST-PAKUR,J.H,816107
 3. Father's Name in full (in case of firm, give names and address of partners and person holding powers of attorney to act on behalf of the firm) : N J P STONE WORKS

4. Profession of the dealer : BIGNESS

5. Specific place or places of business (Processing / storing / Selling / Trading) :

Sl#.	Application No	Reference No	Location
1	NDA/195262108/1	NDA20705/2021	SIULIDANGA PAKUR

6. Specific purpose for which Registration is granted :

SL#.	APPLICATION NO	REFERENCE NO	LOCATION	Specific Purpose
1	NDA/195262108/1	NDA20705/2021	SIULIDANGA PAKUR	PROCESSING

7. Name of mineral/ore covered under the license :

Sl#.	Application No	Reference No	Mineral
1	NDA/195262108/1	NDA20705/2021	STONE

8. Name and Address of persons/firms from whom the mineral/ore will be purchased/procured :

Sl#.	Application No	Application ref	Mineral	Consent Source
1	NDA/195262108/1	NDA20705/2021	STONE	N J P STONE WORKS SELF MINES

9. If it is a case of re-registration/re-activation enter the number and date of grant of the original registration :

NA

10. No. and date of application for this Registration : NDA/195262108/1 - 13 Dec 2021

11. Condition imposed by Licensing authority :

- i. The Dealer shall abide by all terms and conditions of "The Jharkhand Minerals" (Prevention of Illegal Mining, Transportation and Storage) Rule-2017, and other guiding acts, rules and laws applicable for mineral dealer.
- ii. The Dealer shall have to procure minerals from valid and legal sources.
- iii. The Dealer shall have to maintain proper accounts of procurement and sale of minerals with proof.
- iv. The Dealer shall have to permit any authorized officer of the Department to enter in their premises for verification of minerals stack and beneficiation/processing plant and also permit to take sample.
- v. The Dealer shall abide by all the executive orders issued by the Department to maintain the conditions of these rules.
- vi. No storage and processing of mineral to be carried out without a valid CTO and dealer will abide by all the terms and conditions of CTO.
- vii. This license is being issued based on self attested documents uploaded by the applicant with the application for registration. If at any stage any document/information is found incorrect or wrong the license to be liable to be rejected and further penal actions will be taken as per the rule.

27/12/2021

Date of grant

As it is a system generated document no need of signature



3X

Government of Jharkhand

FACTORY INSPECTION DEPARTMENT

(Department of Labour, Employment, Training & Skill Development)

LICENCE

(Under Rule 4 to 10 of the Jharkhand Factories Rule 1950 and Section 6(1) of the Factories Act, 1948)

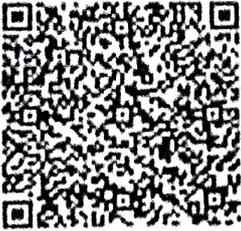
Application ID - FCA23052000024

Licence No - FCA2335305017908

Name of the Factory: **N J P STONE WORKS**
 Licence valid up to: **31st December 2025**
 Full Address of Factory:

Address	J.B. NO. 03 PLOT NO. 265 AND 266 S. MID. NGA	Landmark	
	HIRANPUR PAKUR		
Post Office	BULIDANGA	Police Station	HIRANPUR
Block	HIRANPUR	District	PAKUR
State	JHARKHAND	PIN Code	816107

Name of Occupier: **MD NOORUJJAMAN SHEKH**
 Type of organising body: **PARTNERSHIP FIRM**
 Maximum number of persons to be employed on any day: **15** Fee Details: ₹ 48300 only /-
 Total installed capacity (Not Exceeding) -
 (a) In Horse Power [Other than (b)]: **200 H P**
 (b) In case of Electricity generating,
 Generating and Transforming Station - D G SET 200 K W Transformer 200 K W



INSPECTOR OF FACTORIES

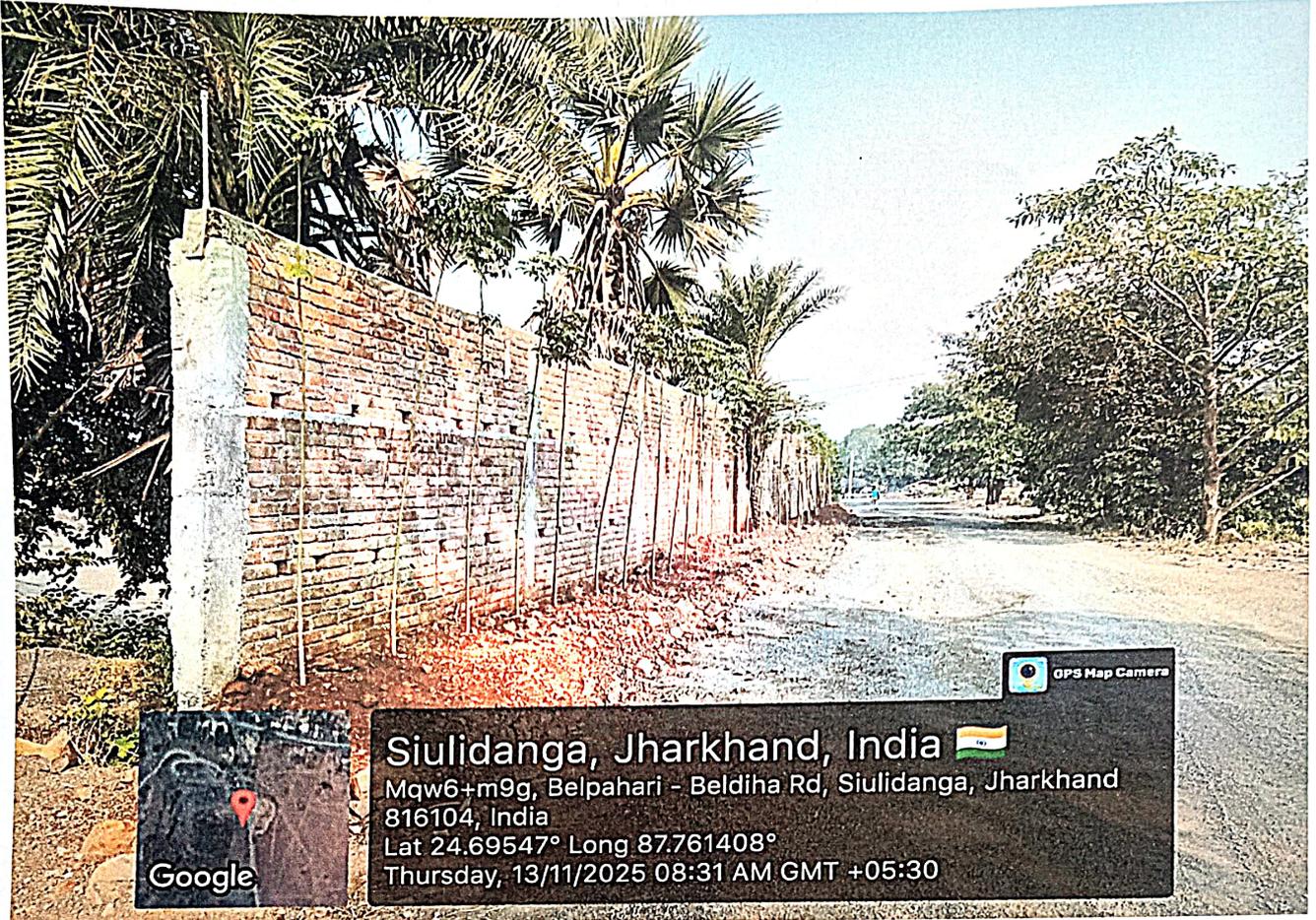
SAHEBGANJ

Note:

- This licence will expire on **31st December, 2025**
- Nature of Manufacturing process of this licence is: **STONE CHIPS (THE BOULDERS WILL BE BROKEN INTO CHELLY AND SMALL SIZE WHICH WILL BE FED INTO THE CRUSHER. AFTER CRUSHING THE STONE CHIPS WILL BE PRODUCED IN MANY SIZES. IT WILL BE SCREENED AND STONE DUST WILL ALSO ARISE FROM THE CRUSHER. IT IS PROPOSED TO BUILT A SHED TO COVER THE SCREENING SECTION. DUST WILL BE SEPARATED IN OTHER PLACES WHICH WILL BE ALSO SOLD FOR FILLING OF THE LOW LYING AREA AND SMOOTH THE SURFACE OF THE NEWLY CONSTRUCTED ROAD.)**
- This is a computer generated certificate, does not require any seal
- This certificate has been generated on the basis of the information given by the applicant and is valid for the purpose of this act only

R-8

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Siulidanga, Jharkhand, India 
Mqw6+m9g, Belpahari - Beldiha Rd, Siulidanga, Jharkhand
816104, India
Lat 24.69547° Long 87.761408°
Thursday, 13/11/2025 08:31 AM GMT +05:30

GPS Map Camera



Siulidanga, Jharkhand, India 
Mqw6+m9g, Belpahari - Beldiha Rd, Siulidanga, Jharkhand
816104, India
Lat 24.695976° Long 87.761381°
Thursday, 13/11/2025 08:30 AM GMT +05:30

GPS Map Camera

600 38

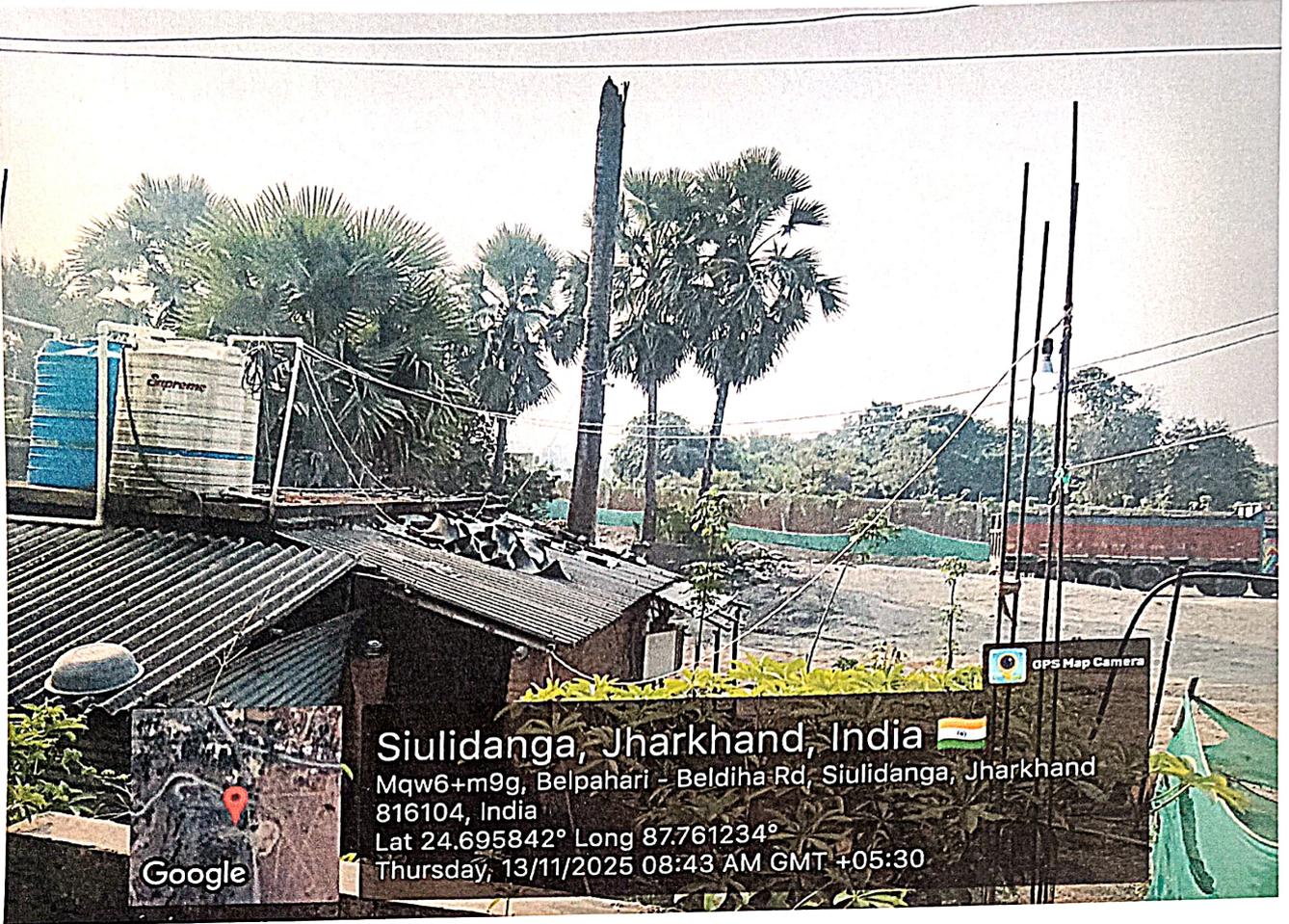


Siulidanga, Jharkhand, India 
 Mqw6+m9g, Belpahari - Beldiha Rd, Siulidanga, Jharkhand
 816104, India
 Lat 24.695953° Long 87.761161°
 Thursday, 13/11/2025 08:43 AM GMT +05:30

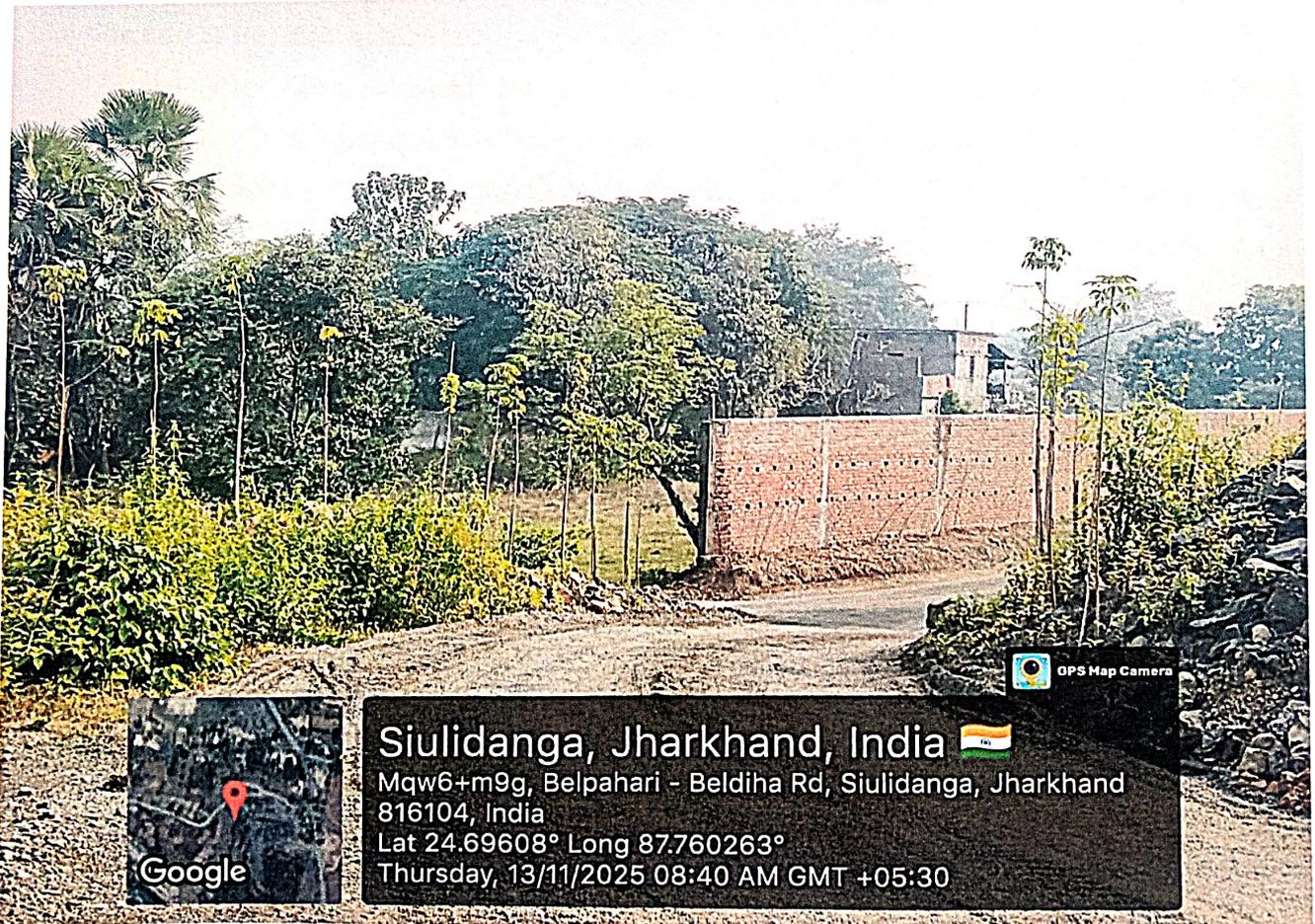


Siulidanga, Jharkhand, India 
 Mqw6+m9g, Belpahari - Beldiha Rd, Siulidanga, Jharkhand
 816104, India
 Lat 24.69551° Long 87.761239°
 Thursday, 13/11/2025 08:34 AM GMT +05:30

4X0



W



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Md. Nooruj-Jam Chish

V A K A L A T N A M A .

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA/EZ

O.A.No. 103/2025/EZ

Mahendra Prakash Soren

Plaintiff(s)

-Versus-

_State of Jharkhand & Ors.

Defendant(s)

On behalf of M/S NJP Stone Works (Stone Crusher) (R-9)

Know all men by these presents that by Vakalatnama I/We appoint the Advocates noted below or any of them my/our lawful Advocate or Advocates for filing the Memorandum of appeal or petition in the
for entering Appearance

above matter for appearing in conducting and arguing the same, for depositing or withdrawing any money in connection therewith for moving the Court in any matter connected therewith, for preparing the paper book in the case and for putting in papers petitions etc. on my/our behalf for filing taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suits etc. For signing and filing petitions of compromise in connections with said matter and for taking copies of paper form the Record and I/We further say that any act, done by my/one said Advocate or Advocates or by any of them after accepting this Vakalatnama, shall be considered as my/our true and lawful act.

And I/we further hereby agree and undertake to pay the said Advocates his or their fees are settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocates to conduct property. Falling which the said Advocates after notice to me/us will be liberty to withdraw form the further conduct to the case.

IN WITNESS WHERE OF I/We sign and execute this Vakalatnama on this the.....01.....day on.....11.....2025

Spencer Thakur
Adv

Handwritten notes on the left margin, possibly a date or reference number.

O.A. No. 103/2025/28

Received the vakalatnama from the executant and the same is accepted and satisfied.

Nichanjan Pal Advocate

01.11.2025

Deepanker Thakur Adv

1/11/25

Handwritten notes at the bottom left corner.